

villages under the Service Area Approach. Further, branches in urban centres which have sizeable lending in rural areas may also be allocated a few villages in their vicinity. Thus, urban and semi-urban centres having Municipal Committees/Notified Area Committees have also been allotted villages. This is so because such branches are already engaged in rural lending to a sizeable extent.

(c) and (d). In view of facts stated above, there is no proposal under the consideration of RBI for reorientation of the Service Area Approach.

Bank Loans to Private Corporate Sector

686. SHRI BHADRESWARTANTI: Will the Minister of FINANCE be pleased to state:

(a) whether there is a competition amongst the banks in offering funds to private corporate sector by subscribing to their non-convertible debenture issues;

(b) the benefits derived by banks and the corporate sector companies during the last three years as a result thereof; and

(c) the reaction of Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) Reserve Bank of India has reported that on the basis of data received by them no such conclusion has been drawn.

(b) and (c). Do not arise.

Technology Mission on Floods in North Bihar

688. SHRI KRISHNA SINGH:
SHRI BIRINDER SINGH:

Will the Minister of WATER RE-

SOURCES be pleased to state:

(a) whether Government have decided to set up a technology mission to tackle the perennial problem of flood in North Bihar;

(b) if so, the precise constitution and terms of reference of the Technology Mission; and

(c) by what time the mission is expected to evolve a plan and strategy to control the problem of floods in Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): (a) The views of Government of Bihar have been sought in the matter.

(b) and (c). Do not arise.

Excise Duty Evasion

689. SHRI KRISHNA SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether in order to detect excise duty evasion, Government have prepared dossiers of firms with tax paying bracket of rupees one crore a year;

(b) if so, the details in this regard; and

(c) the estimated amount of excise duty evasion during the past three years and on what studies these estimates are based?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) and (b). The Collectors of Central Excise and the Director-General of Anti-Evasion have been directed to maintain dossiers of companies paying Central Excise duties of Rs. 1 crore and above per annum to provide a data base for monitoring revenue realisation, taking policy decisions